

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 103  
IB-548/ND/2020**

**Under Section: 9 of IBC.**

**In the matter of:**

R. R Distributors Pvt. Ltd.	...	<b>Applicant</b>
Vs		
M/s KanodiaTechnoplast Ltd.	...	<b>Respondent</b>

**Order delivered on 03.03.2020**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant :  
For the Respondent : Mr. SurenderRaizadi, Adv.

**ORDER**

Learned counsel for the Corporate Debtor accepts notice and undertakes to file Vakalatnama within three days. Copy of application is handed over to the learned counsel for the Corporate Debtor. Learned counsel for the Corporate Debtor further undertakes to file reply within ten days, with copy in advance to the other side and rejoinder within five days thereafter, with copy in advance to the other side. Adjourned to 16.04.2020.

Sd/-

Sd/-

**(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Vaishali